

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

4.

IA 1575/2022 IN
C.P. (IB)/1147(MB)2020

CORAM:

SHRI PRABHAT KUMAR
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **02.03.2023**

NAME OF THE PARTIES: Lichfl Trustee Company Private Limited
Vs
Anudan Properties Private Limited

SECTION: 7, 30 OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

The Court is convened through Video Conference.

1. Mr. Gaurav Beri, Ld. Counsel for the Corporate Debtor present. Mr. Rahul D. Oak, Ld. Counsel for the Home Buyers present. Mr. Amir Arsiwala i/b Adv Pranali Gada Ld. Counsel for the Resolution Professional present. Mr. Akash Menon, Ld. Counsel for the Resolution Applicant present.
2. The matter is de-reserved for clarification on CIRP period.
3. List this matter for further consideration on **14.03.2023**.

Sd/-
PRABHAT KUMAR
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)